

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ELENA POWER AND INFRASTRUCTURE LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Elena Power and Infrastructure Limited
2.	Date of incorporation of corporate debtor	24/04/2008
3.	Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45204DL2008PLC177186
5.	Address of the registered office and principal office (if any) of corporate debtor	Current Address: House No. 854-A, 3rd floor, Block E1 Gali No 51, Molarband Extn. Badarpur New Delhi South Delhi DL 110044 Previous Addresses: • B-91/1, Ground Floor, Jawahar Park, Khan Pur, New Delhi, DL-110062 • A-49, Ground Floor, Road No. 4, Mahipalpur, New Delhi, DL-110037
6.	Insolvency commencement date in respect of corporate debtor	May 06, 2022
7.	Estimated date of closure of insolvency resolution process	November 01, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ashok Arora Reg. No.: IBBI/IPA-003/ICAI-N-00279/2020-2021/13170
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: 281 / Sector 51, second floor, Sector 51, Opp. Amity International School, In front of gate no.2 of Symphony Floors society, Gurgaon, Haryana ,122018 Email: ashok.arora79@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: 281 / Sector 51, second floor, Sector 51, Opp. Amity International School, In front of gate no.2 of Symphony Floors society, Gurgaon, Haryana ,122018 Email: elena.cirp@gmail.com
11.	Last date for submission of claims	May 19, 2022
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Relevant Forms: Mentioned at Point 5 below; b) Details of Authorised Representatives – Not Applicable
-----	--	---

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Elena Power and Infrastructure Limited on May 06, 2022
2. The creditors of Elena Power and Infrastructure Limited, are hereby called upon to submit their claims with proof on or before May 19, 2022 to the interim resolution professional at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [~~specify class~~] in Form CA. – **NOT APPLICABLE;**
5. The claims may be submitted in their specified forms. Form B – Operational Creditor (Other than Workmen/Employee); Form C – Financial Creditor; Form CA – Deposit Holders; Form D – Workmen/Employee; Form E – Operational Creditor – Representative of Workmen/Employee; and Form F – Other Creditors. Copy of the above Forms can be downloaded from <https://ibbi.gov.in/downloadform.html>
6. Submission of false or misleading proofs of claim shall attract penalties.



Date: May 07, 2022
Place: New Delhi

Mr. Ashok Arora
Insolvency Professional

IBBI/PA-003/ICAI-N-00279/2020-2021/13170

Address: 281 / Sector 51, second floor, Sector 51, Opp. Amity International School, In front of gate no.2 of Symphony Floors society, Gurgaon, Haryana, 122018